832. SHRIMATI KANIMozhi KARUNANIDHI:

Will the Minister of FINANCE be pleased to state:

(a) the details of revenue generated from the Goods and Services Tax (GST) collection from students for obtaining certificates from the central universities, State-wise;

(b) the details of allocation of revenue collected by charging GST from college students;

(c) whether the Government has considered to remove GST for obtaining certificates from the central universities; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): Services provided by an ‘educational institution’ (which provides services by way of, education as a part of a curriculum for obtaining a qualification recognised by any law; or as a part of an approved vocational education course) to its students, faculty and staff are exempt from GST.

(b), (c) & (d): Does not arise in view of (a) above.

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